

3
O.A. No.608/2011

September

ORDER DATED 19th OF AUGUST 2011

Mangala Tudu,.....Applicant
Vrs.
Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Sri P.K. Chand, Ld. Counsel for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant brought to our notice that although the applicant has been compulsorily retired from service w.e.f. 07.11.2003, but till date he has not been paid his entitled dues, pension and other retiral benefits. Applicant has submitted a representation vide Anneure-A/3 series dated 04.08.2004 & 21.02.2005 to Respondent No.3. Since the applicant could receive no response, he has moved this Tribunal in the present O.A.

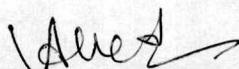
3. During the course of hearing on admission Ld. Counsel for the applicant submitted that he will be satisfied if a direction is issued to Respondent No.3 to whom the representation vide Anneure-A/3 series dated 04.08.2004 & 21.02.2005 respectively has been addressed to consider and dispose of the same within a specific time frame..

4. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is directed to

consider and dispose of the pending representation vide Anneure-A/3 series dated 04.08.2004 & 21.02.2005 and pass a speaking & reasoned order as per rule within a period of 60 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.3 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

K.B